

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.16
TA (IBC)- 33(PB)/2024

IN THE MATTER OF:

Avenue 54 Welfare Association
v.
Sumer Buildcorp Private Limited

.... Petitioner/Applicant
.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 12.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rhythm Buaria, Ms. Payal Chandra, Ms. Nitya Shah, Mr. Kinnar Shah, Ms. Aditi Bhargava, Advs.
For the Respondent : Appearance not marked

ORDER

1. The prayer in this transfer application is as follows:

“a. This Hon'ble Tribunal be pleased to pass an order directing transfer of Company Petition No.284/IBC/NCLT/MB/MAH/2024 pending before Court Room No. III of the Hon 'ble National Company Law Tribunal, Mumbai Bench to Court Room No. V of the National Company Law Tribunal, Mumbai Bench and the Company Petition No.284/IBC/NCLT/MB/MAH/2024 be clubbed and heard together with Company Petition No. 380/IBC/NCLT/MB/MAH/2021 pending before Court Room No. V of the Hon'ble National Company Law Tribunal, Mumbai Bench;
b. For costs; and
c. For such other and further reliefs as this Hon 'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.”

2. Heard Ld. Counsel Mr. Rhythm Buaria appearing on behalf of the Applicant.

3. Proxy Counsel appeared through VC on behalf of Respondent(s).

4. Ld. Counsel for the Applicant stated that notice has been issued vide order dated 07.06.2024. However, no reply has been filed. Let the reply be filed before the next date of hearing.

5. At request and with consent of the parties, list the matter for a physical hearing **on 02.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

Vinod Arora – 12.07.2024